GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

LOK SABHA UNSTARRED QUESTION NO. 566

TO BE ANSWERED Friday, July 20, 2018/Ashadha 29, 1940 (Saka)

Special Category Status to Andhra Pradesh

566. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of FINANCE be pleased to state:-

(a) whether as per NITI Aayog's circular dated 17.08.2016, Andhra Pradesh was to be included alongside the North Eastern & Himalayan States for special status that includes 90:10 sharing of finances in Centrally Sponsored Schemes;

(b) if so, the details and follow up on that; and

(c) if not, the Government's policy on Special Category State status to Andhra Pradesh?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI P. RADHAKRISHNAN)

(a) & (b): NITI Aayog's circular dated 17.08.2016 does not include the State of Andhra Pradesh in the category of North Eastern States & Himalayan States.

(c): Following the recommendations of 14th Finance Commission the class of Special Category States ceases to exist. However, the Central Government has announced Special Assistance Measure for the State of Andhra Pradesh on 15.03.2017 wherein the Central Government will provide special assistance measure to Government of Andhra Pradesh, which would make up for the additional Central share the State might have received during 2015-16 to 2019-20, if the funding of Centrally Sponsored Schemes (CSS) would have been shared at the ratio of 90:10 between the Centre and the State. The special assistance will be provided by way of repayment of Ioan and interest for the Externally Aided Projects (EAPs) signed and disbursed during 2015-2016 to 2019-20 by the State.
